

संख्या: P-24039/58/2025-IPR - International Policy Section

भारत सरकार / Government of India

वाणिज्य और उद्योग मंत्रालय / Ministry of Commerce and Industry

उद्योग संवर्धन और आंतरिक व्यापार विभाग / Department for Promotion of Industry and Internal Trade

(आईपीआर – अंतरराष्ट्रीय नीति अनुभाग) / (IPR – International Policy Section)

वाणिज्य भवन, नई दिल्ली / Vanijya Bhawan, New Delhi

दिनांक: 22nd January, 2026

ORDER

Sanction of the President is hereby conveyed for the deputation of following officials for participation in JPO/IPR training course on Substantive Examination of Trademarks to be held from **January 29-February 6, 2026 in Tokyo, Japan:**

- i. **Shri Sunil Prakash Dhadwad, Sr. Examiner of Trademark, GI & Copyright**
- ii. **Ms. Nidhi Nikhil Narvekar, Examiner of Trade Marks, Geographical Indications & Copyright**

2. The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The Terms and conditions of deputation are as under:

i. **Period of deputation:** The officers will be on deputation for 09 days (i.e. from January 29 to February 6, 2026), excluding journey time and enforced halts, if any.

ii. **Pay:** During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.

iii. **Medical Assistance:** JPO/AOTS will cover medical insurance in Japan only.

iv. **Passage etc.:** Travel by air, hotel accommodation, and daily subsistence expenses will be borne by the Japan Patent Office / the Association for Overseas Technical Cooperation and Sustainable Partnerships (AOTS).

v. **Mobile expense:** Expenditures on mobile phone, local domestic transportation, excess baggage and visa fees will be governed as per MEA and DoE guidelines and will be debited from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of Department for Promotion of Industry and Internal Trade for the year 2025–26.

vi. The officials will submit their tour report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of Department of Promotion of Industry and Internal Trade (DPIIT) vide Note No. 74 dated 21.01.2026 of File No. P-24039/58/2025-IPR-International Policy Section (Comp No. 211810).


22/01/2026
(Deepak Kumar)
Deputy Director

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

- i. The Head of Chancery, Embassy of India, Tokyo
- ii. The Joint Secretary (East Asia Division), MEA
- iii. The Chief Controller of Accounts, DPIIT, Udyog Bhawan New Delhi
- iv. Shri Sunil Prakash Dhadwad, Sr. Examiner of Patents and Designs, O/o CGPDTM
- v. Ms. Nidhi Nikhil Narvekar, Examiner of Trade Marks, Geographical Indications & Copyright
- vi. Shri C.N. Shashidhara, Joint Controller of P&D, O/o CGPDTM
- vii. PA to CGPDTM, IPO, Sec-14, Dwarka, New Delhi
- viii. Sr. PPS to SIIT / PPS to AS(HP)/PA to Dir.(KT)
- ix. US (AKG), IPR (Estt.)
- x. Fin-II Section for uploading in FVMS/Protocol Section//Guard File